

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 13th day of August, 2004.

Original Application No. 747 of 2000.

Hon'ble Mr. S.C. Chaube, Member- A.

Smt. Manorama Devi wife of Late Jagdish Prasad
R/o Vill. Keshawpur, Post- Chandauli, Distt. Chandauli.

.....Applicant

Counsel for the applicant :- Sri V.K. Srivastava

V E R S U S

1. Union of India through the General Manager,
North Eastern Railway, Gorakhpur.
2. Divisional Rail Manager (P), North Eastern Railway,
Lahartara, Varanasi.
3. Assistant Commercial Superintendent, North Eastern
Railway, Varanasi.

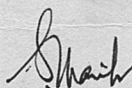
.....Respondents

Counsel for the respondents :- Sri K.P. Singh

O R D E R

Sri V.K. Srivastava, learned counsel for the applicant submitted that he will be satisfied if the representation dated 25.03.1999 addressed to the DRM, NE Rly., Varanasi is decided.

2. Accordingly the OA is disposed of with direction to respondent No. 2 to consider and decide the representation within a period of three months from the date of receipt of the representation and pass a detailed and speaking order under intimation to the applicant. To facilitate this process, the applicant is given liberty to file fresh representation, if so desired, within 15 days from the date of communication of this order. No costs.


Member- A.

/Anand/